

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application 317 of 2023

Kapil Dev

...Appellant(s)

Versus

State of Punjab & Ors.

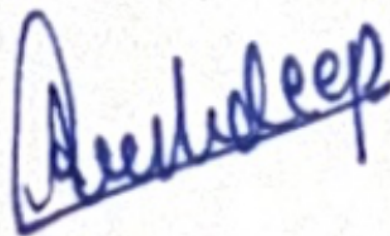
..Respondent(s)

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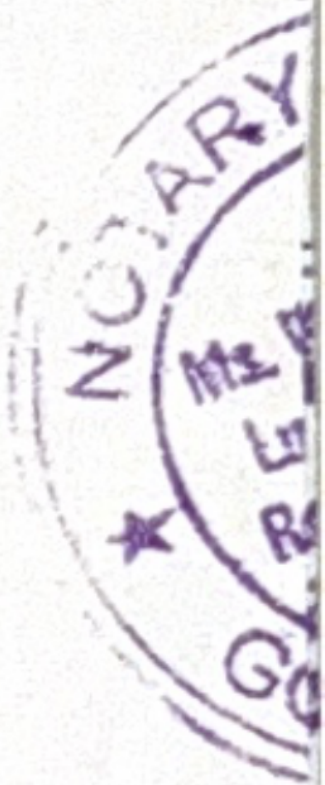
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2	Annexure A A copy of minutes of meeting dated 12.01.2026 of the EC Verification Committee constituted by the Board for evaluating the Environmental Compensation to be imposed upon defaulting industrial units, Urban Local Bodies, Health Care Facilities and Other establishments.	4-5

Date: 20/07/2026

Place Ludhiana



(Er. Arshdeep Singh)
Environmental Engineer, Punjab Pollution
Control Board, Regional Office-1, Ludhiana
(On behalf of Punjab Pollution Control Board)



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Original Application No. 317 of 2023

IN THE MATTER OF

Kapil Dev

..... Applicant(s)

V/s

State of Punjab & Ors

..... Respondents(s)

Additional reply by way of affidavit of Er. Arshdeep Singh Environmental Engineer, Regional Office-1, Ludhiana on behalf of Punjab Pollution Control Board in compliance to order dated 08.04.2026.

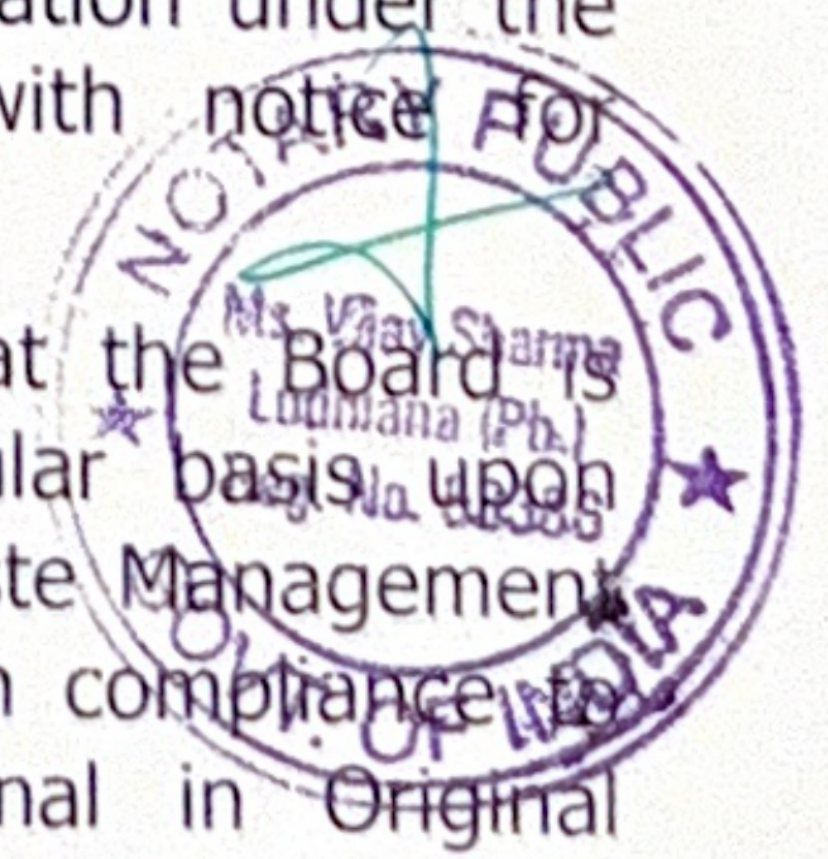
I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the above-mentioned case concerning the allegation of unscientific handling of solid waste in violation of Solid Waste Management Rules 2016 at different locations in Ludhiana District is pending before this Hon'ble Tribunal wherein the deponent has filed report / reply dated 14.01.2026 on behalf of Punjab Pollution Control Board.
- 2) That though the calculation of Environmental Compensation has been disclosed in the report dated 14.01.2026 but this Hon'ble Tribunal was pleased to pass an order dated 08.04.2026 to point out the basis of the said calculation.
- 3) That in compliance to the order dated 08.04.2026, it is submitted that the applicant has raised the issue of unscientific handling of solid waste at about 23 specified locations across the city of Ludhiana which has to risen to 27 locations in violation of the Solid Waste Management Rules 2016 and at some locations burning of garbage has been report.
- 4) That the Municipal Corporation, Ludhiana was afforded an opportunity of hearing before the Competent Authority of the Board on 24.12.2025 with the issuance of notice no.5863 dated 19.12.2025 for violation under the provision of Solid Waste Management Rules 2016 with notice for imposition of Environmental Compensation.
- 5) That during the course of hearing it was observed that the Board is already imposing Environmental Compensation on regular basis upon Municipal Corporation, Ludhiana for violation of Solid Waste Management Rules 2016 in respect of remediation of legacy based in compliance to orders passed by the Hon'ble National Green Tribunal in Original Application no.606 of 2018. Hence, considering the case to be a peculiar

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one in which garbage is found dumped and littered at various locations across the city and Municipal Corporation, Ludhiana having been failed to clear the garbage for the said locations it was decided to levy Environmental Compensation of Rs. 1000 per day per location on the basis of best assessment and judgment and Rs. 5000 per incident of garbage burning per location upon Municipal Corporation, Ludhiana. The proceedings of the hearing (held on 24.12.2025) in which these decisions were conveyed to the Commissioner, Municipal Corporation, Ludhiana vide letter no.85-88 dated 07.01.2026 with copy to the Environmental Engineer, Punjab Pollution Control Board Regional Office-1, Ludhiana for necessary action.

- 6) That the matter was accordingly considered by the EC Verification Committee (constituted by the Board for evaluation of Environmental Compensation to be imposed upon defaulting industrial units, Urban Local Bodies, Health Care facilities and other establishments) in its meeting held on 12.01.2026 and Environmental Compensation for unscientific dumping of solid waste @ Rs.1000 per day per site and for burning of solid waste @ Rs. 5000 per incident was imposed upon Municipal Corporation, Ludhiana as per the details tabulated below:

a) Calculation of Environmental Compensation Unscientific dumping of solid waste

S. No	Period	No. of garbage dumping locations observed	Rate of EC to be imposed per day per location (In Rupees)	Time period	No. of days	Environmental Compensation (In Rupees)
1	From submission of Joint Committee report dated 08.08.2023 to Ld. Court Commissioner report dated 02.12.2024	16	1000/-	08.08.2023 to 02.12.2024	483	77,28,000/-
2	From Submission of Ld. Court Commissioner report dated 02.12.2024 to latest status /visit of PPCB as on 30.10.2025	23	1000/-	02.12.2024 to 30.10.2025	333	76,59,000/-
Total						1,53,87,000/-



b) Calculation of Environmental Compensation Burning of Solid Waste

S.No.	Reports	No. of fire incident observed	Rate of EC to be imposed per garbage burning (In Rupees)	Environmental Compensation (In Rupees)
1	Ld. Court Commissioner report dated 02.12.2024	4	5000/-	20,000/-
2	Status by officers of PPCB on 30.10.2025	4	5000/-	20,000/-
Total				40,000/-

- 7) That the total amount of Environmental Compensation on two counts of unscientific dumping of solid waste and burning of solid waste is calculated to be Rs. 1,54,27,000/- (Rs. 1,53,87,000/- + Rs. 40,000/-). The proceedings of the minutes of meeting dated 12.01.2026 of the EC Verification Committee constituted by the Board for evaluating the Environmental Compensation to be imposed upon defaulting industrial units, Urban Local Bodies, Health Care Facilities and Other establishments is enclosed as **Annexure-A**.
- 8) That the deponent may kindly be allowed to place on record the present additional reply by way of affidavit on behalf of Punjab Pollution Control Board for kind consideration of this Hon'ble Tribunal.

Arshdeep

Deponent

Dated: 20/07/2026

Place: Ludhiana

(Er. Arshdeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of PPCB)

VERIFICATION:

Verified that the contents of the above status/Action Report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Arshdeep
Deponent

Dated: 20/07/2026

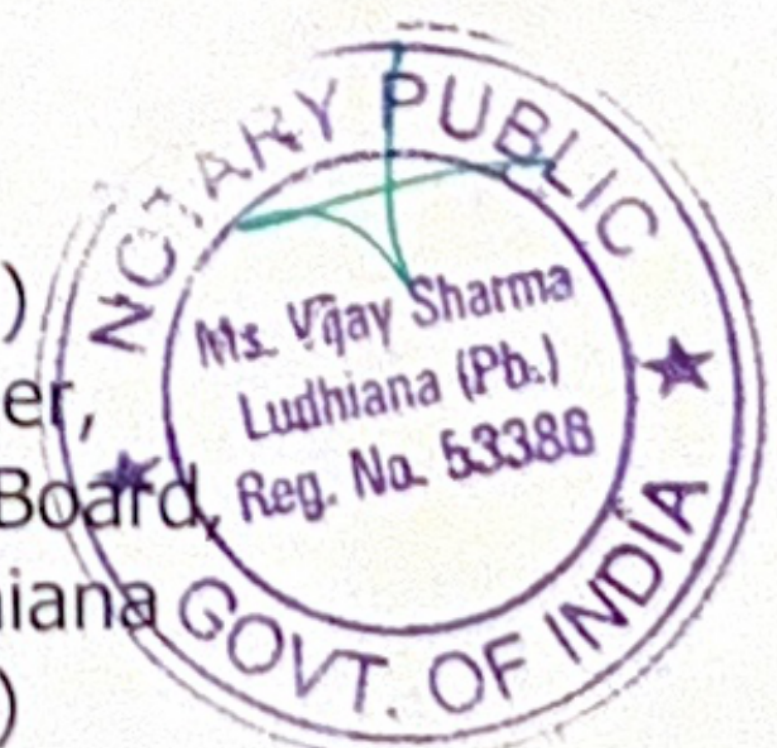
Place: Ludhiana

(Er. Arshdeep Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Ludhiana
(On behalf of PPCB)

20 JUL 2026

ATTESTED

NOTARY PUBLIC
Ludhiana Punjab India



Sub: Minutes of meeting dated 12.01.2026 of committee constituted for evaluating the Environmental Compensation to be imposed on defaulting industrial units / ULBs / HCFs and other establishments falling under the jurisdiction of RO-1, Ludhiana.

The meeting of committee constituted for evaluating the Environmental Compensation to be imposed on defaulting industrial units / ULBs / HCFs and other establishments falling under the jurisdiction of Regional Office -1, Ludhiana was held on 12.01.2026.

The following officers were present:

1. Er. Gursharan Dass Garg, Senior Environmental Engineer (HQ-1)
2. Er. Harinder Singh, Environmental Engineer (HQ-1/2)
3. Er. Rantej Sharma, Environmental Engineer (RO-1, Ludhiana)

During meeting, the following case relating to Regional Office -1, Ludhiana and received through Zonal Office-1, Ludhiana was analyzed.

1. Municipal Corporation, Ludhiana (E-Office File no.: 342422)

The Commissioner, Municipal Corporation was issued show cause notice u/s 5 of Environment (Protection) Act, 1986 for violation under Solid Waste Management Rules, 2016 alongwith notice for imposition of Environmental Compensation with an opportunity of personal hearing before the Chairperson of the Board on 24.12.2025 wherein, it was decided that the Environmental Engineer, Regional Office-1, Ludhiana shall take up the matter with EC verification Committee of the Board immediately to decide the levy of the Environmental Compensation for violation of Solid Waste Management Rules, 2016 for specified locations and also fire incidents upon Municipal Corporation, Ludhiana (clarified in the orders of Hon'ble NGT).

Vide E-file no.: 342422, RO-1, Ludhiana has calculated EC and sent the case for EC verification. During meeting of EC verification committee, Environmental Engineer RO-1, Ludhiana informed that O.A no. 317 of 2023 titled as Kapil Dev and another v/s State Punjab and Others is pending before the Hon'ble NGT, wherein, the matter regarding unscientific handling of Solid Waste at 27 locations in District, Ludhiana was raised. In this case, the Hon'ble NGT vide Orders dated 15.10.2025 has directed to calculate Environmental Compensation to be imposed for this violation.

Environmental Engineer RO-1, Ludhiana further informed that the sites flagged by the applicant were earlier visited by Joint Committee and vide its report dated 08.08.2023, no violation was reported. Thereafter, the sites were visited by Ld. Court Commissioner and as per report dated 02.12.2024, unscientific dumping was observed at 16 sites and fire was also observed at 04 sites.

As per status as on 30.10.2025, all 27 sites were visited by officers of the Board and unscientific dumping of Solid Waste was found at 23 sites and fire was observed at 04 sites.

Observations of the committee:

- The Board is imposing EC for unscientific dumping of Solid Waste @ Rs. 1000/- per day per site and for burning of Solid Waste @ Rs. 5000/- per fire incident.



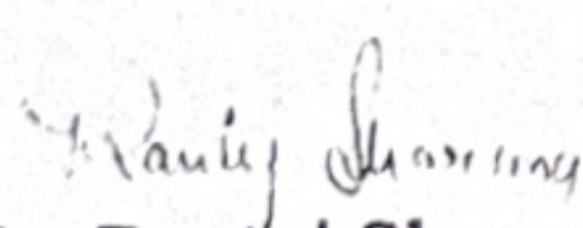
- Considering above dates of reports of Joint Committee, Ld. Commissioner and PPCB, the EC for unscientific dumping comes out as under:

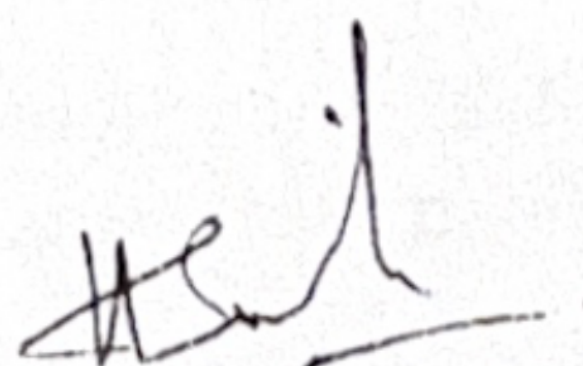
Period	No. of garbage dumping locations observed	Rate of EC to be imposed per day per location	Time period	No. of days	Environmental Compensation
From submission of Joint Committee report dated 08.08.2023 to Ld. Court Commissioner report dated 02.12.2024	16	Rs. 1000/-	08.08.2023 to 02.12.2024	483	Rs. 77,28,000/-
From Submission of Ld. Court Commissioner report dated 02.12.2024 to latest status /visit of PPCB as on 30.10.2025	23	Rs. 1000/-	02.12.2024 to 30.10.2025	333	Rs. 76,59,000/-
Total					1,53,87,000/-

- Similarly, the EC for burning of Solid Waste comes out as under:

Reports	No. of fire incident observed	Rate of EC to be imposed per garbage burning	Environmental Compensation
Ld. Court Commissioner report dated 02.12.2024	4	Rs. 5000/-	Rs. 20,000/-
Status by officers of PPCB on 30.10.2025	4	Rs. 5000/-	Rs. 20,000/-
Total			Rs, 40,000/-

- Submitted for approval to impose EC amounting to Rs. 1,53,87,000/- for unscientific dumping of Solid Waste and Rs. 40,000/- for burning of solid waste.


Er. Rantej Sharma
EE RO-1, Ludhiana


Er. Harinder Singh
EE (HQ-1/2)


Er. Gursharan Dass Garg
SEE (HQ-1)